## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1850 ANSWERED ON:04.12.2014 USE OF INFORMATION TECHNOLOGY Rathwa Shri Ramsinh Patalyabhai

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has prepared a National Policy and Action Plan for implementation of Information and Communi- cation Technology in the judiciary;

(b) if so, the details and salient features thereof; and

(c) the time by which the said policy is likely to be implemented?

## Answer

## MINISTER OF LAW AND JUSTICE (Shri D. V, Sadananda Gowda)

a) to c) The Government Is Implementing the eCourts Project envisaging computerisation of, and delivery of online citizen centric services in, 14,249 districts and subordinate courts In the country by 31 March, 2015. The Supreme Court of India has finalised the 'Policy and Action Plan Document for Phase II of the eCourts Project envisaging further enhancement of ICT enablement of judiciary through computerisation of additional courts; provision of additional hardware in existing courts; computer training labs in State Judicial Academies; Connectivity improvements; use of cloud computing; Digitization of case records; and provision of Authentication Devices (PDAs) for process servers. The citizen centric services would also be further enhanced through new initiatives such as e-filing, e-payments, SMS and mobile appli- cation based service delivery, Information kiosks in Court complexes etc. The duration of the eCourt Phase II project mentioned in the Policy document is three years.